

ANNEXURE - I

List of Papers in Original Application No. 126/92

Sl. No. of Papers	Date Of Papers Or Date of filing.	Description Of Papers.
		Part -I
	13-3-92	O Original Judgement
		O.A & Material Papers.
		Counter
		Reply Counter
PART - I, PART- II and PART --- III Destroyed.		A

93/3/99.

Central Administrative Tribunal

HYDERABAD BENCH

11

O.A. No. / T.A. No.

126/1992

M. Zylach & 10 others

Applicant(s)

Versus

The Joint Directors, (East) Ply. Board, New Delhi & 3 others. Respondent(s)

Date	Office Note	Orders
17.2.92		<p>K. Lakshmi Navasimha, Advocate for the applicant (the name is wrongly read in the cause list and the same to be corrected by the office) and Mr. V. Rajeswara Rao, for Mr. N.V. Romana, Advocate for the respondents are present.</p> <p>Similar OA 44/92 is admitted by the Division Bench of this Tribunal. Heard both sides. Hence admit this OA. The respondents will be at liberty to file their reply opposing the OA within 2 weeks with a copy to the Advocate for the applicant. The applicant may file his rejoinder if any within one week thereafter. List this OA (126/92) on the same day ^{alongwith} OA 44/92 as ^{as} tested.</p> <p>Mr. Lakshmi Navasimha moves OA 190/92 to permit the applicant to file a rejoinder. Heard both sides. Petition ^{as} as ^{separate}.</p> <p>3) M(A) (TCR) M(S)</p>
13-3-92		<p>23/2/92</p> <p>(P.T.O.)</p>

in the scale of Rs.950-1500 before considering the next category as communicated in the impugned order dt. 15.10.91.

2. This O.A. is similar to O.A.No.44/92. The facts and the issues concerned are the same as in O.A.No.44/92. Hence we dispose of this O.A. also with the same direction as in O.A.No.44/92 viz: we are convinced that the term "Cleaners" of the Railway Board letter dt. 16.7.91 in sub-clause 3(c)/means only Engine Cleaners and find that the clarification contained in the Railway Board letter dt. 5.2.92 addressed to the General Manager, South Central Railway clearly conveys their intention of restricting the term "Cleaners" for this purpose only to Engine Cleaners.

3. Under these circumstances, we find no scope to interfere and accordingly dismiss the application with no order as to costs.

CERTIFIED TO BE TRUE COPY

Dated.....

20/3/92

Court Officer
Central Administrative Tribunal
Hyderabad Bench
Hyderabad

Copy to:-

1. The Heint Director, Establishment, Railway Beard, Govt. of India, Ministry of Railways, New Delhi.
2. The General Manager, S.C.Rly, Rail Nilayam, Secunderabad.
3. The Divisional Railway Manager(P) BG/SC, Secunderabad.
4. The Senior Divisional Mechanical Engineer(DSL), S.C.Rly, Kazipet.
5. One copy to Sri. K.Lakshmi Narasimha, advocate, CAT, Hyd.
6. One copy to Sri. N.V.Ramana, SC for Railways, CAT, Hyd.
7. One spare copy.
8. *Copy to D.R (J)*

Rsm/-

Case Number.....	OA 126/92
Date of Judgement.....	13/3/92
Copy made ready on...	25/3/92

Section Officer (I)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A.No.126/92.

Date of Judgment 13th March 1992

1. M.Iylaiyah
2. T.Purushotham
3. P.Venugopal
4. B.Ramanjaneyulu
5. G.Prabhakara Rao
6. V.Prabhakar
7. T.Ch.Veerabrahmam
8. C.Prabhakar
9. D.Shankaraiah
10. A.Ramakrishna
11. G.Premkumar

.. Applicants

Vs.

1. The Jt. Director,
Establishment,
Railway Board,
Govt. of India,
Min. of Railways,
New Delhi.
2. The General Manager,
S.C.Rly., Rail Nilayam,
Secunderabad.
3. The Divl. Rly. Manager(P)
BG/SC, Secunderabad.
4. The Sr. Divl. Mechanical
Engineer (DSL), S.C.Rly.,
Kazipet.

.. Respondents

Counsel for the Applicants : Shri K.Lakshmi Narasimha

Counsel for the Respondents : Shri N.V.Ramana, SC for Railways

CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri T.Chandrasekhar Reddy : Member(J)

I Judgment as per Hon'ble Shri R.Balasubramanian,
Member(A) I.

This application has been filed by Shri M. Iylaiyah and 10 others under section 19 of the Administrative Tribunals Act, 1985 against the Jt. Director, Establishment, Railway Board, Govt. of India, Min. of Railways, New Delhi & 3 others. The prayer is to quash the order No. CP/529/P/11/1 dt. 15.10.91 issued by the 3rd respondent and also to direct the respondents to exhaust first the category of the applicants to be considered for the post of Diesel Assistants

.....2

CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

~~P.A./M.A./C.A.~~ No.

ORIGINAL APPLICATION NO? 126 OF 1992

~~TRANSFER APPLICATION NO.~~

~~OLD WRIT PETN. NO.~~

15

CERTIFICATE

Certified that no further action is required to be taken and
the case is fit for consignment to the Record Room (Decided)

Dated: 13/3/92

Counter Signed:

Section Officer/Court Officer

pvm.

Signature of the
Dealing Assistant.

Pre-delivery judgment in O.A.No.126/92
prepared by Hon'ble Shri R.Balasubramanian,
Member(A) for concurrence pl.

To

Hon'ble Shri T.Chandrasekhar Reddy,
Member(J).

N

12/3/92

16

Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

O.A. No. 126/92,
T.A. No.

Date of Decision :

M. Iylaiah & 10 others

Petitioner.

Shri K. Lakshmi Narasimha

Advocate for the
petitioner (s)

Versus

The Jt. Director, Establishment, Railway Board, Respondent.
Govt. of India, Min. of Railways, New Delhi & 3 others

~~Shri V. Rajeswara Rao for~~
Shri N.V. Ramana, SC for Railways

Advocate for the
Respondent (s)

CORAM :

THE HON'BLE MR. R. Balasubramanian : Member (A)

THE HON'BLE MR. T. Chandrasekhar Reddy : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judge.
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Tribunal ?
4. Whether it needs to be circulated to other Benches.
5. Remarks of Vice Chairman on columns 1, 2 where he is not on the Bench
(To be submitted to Hon'ble Vice Chairman)

HRBS
M(A)

T. C. Reddy
HTCR
M(J).

17

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A.No.126/92.

Date of Judgment 13/5 March 1992

1. M.Iylaiah
2. T.Purushotham
3. P.Venugopal
4. B.Ramanjaneyulu
5. G.Prabhakara Rao
6. V.Prabhakar
7. T.Ch.Veerabrahmam
8. C.Prabhakar
9. D.Shankaraiah
10. A.Ramakrishna
11. G.Premkumar

.. Applicants

Vs.

1. The Jt. Director,
Establishment,
Railway Board,
Govt. of India,
Min. of Railways,
New Delhi.
2. The General Manager,
S.C.Rly., Rail Nilayam,
Secunderabad.
3. The Divl. Rly. Manager(P)
BG/SC, Secunderabad.
4. The Sr. Divl. Mechanical
Engineer (DSL), S.C.Rly.,
Kazipet.

.. Respondents

Counsel for the Applicants : Shri K.Lakshmi Narasimha

Counsel for the Respondents : Shri N.V.Ramana, SC for Railways

CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri T.Chandrasekhar Reddy : Member(J)

I Judgment as per Hon'ble Shri R.Balasubramanian
Member(A) I.

This application has been filed by Administrative Tribunals
10 others under section 19 of the Establishment, Railway
Act, 1985 against the Jt. Di... of Railways, New Delhi & 3 others.
Board, Govt. of India, M... the impugned order No.CP/529/P/11/1
The prayer is to qua... dt. 15.10.91 issued by the 3rd respondent and also to direct
the respondent to exhaust first the category of the appli-
cants to be considered for the post of Diesel Assistants

in the scale of Rs.950-1500 before considering the next category as communicated in the impugned order dt. 15.10.91.

2. This O.A. is similar to O.A.No.44/92. The facts and the issues concerned are the same as in O.A.No.44/92. Hence we dispose of this O.A. also with the same direction as in O.A.No.44/92 viz: we are convinced that the term "Cleaners" of the Railway Board letter dt. 16.7.91 in sub-clause 3(c)/means only Engine Cleaners and find that the clarification contained in the Railway Board letter dt. 5.2.92 addressed to the General Manager, South Central Railway clearly conveys their intention of restricting the term "Cleaners" for this purpose only to Engine Cleaners.

3. Under these circumstances, we find no scope to interfere and accordingly dismiss the application with no order as to costs.

(R.Balasubramanian)
Member(A).

1. *What is the primary purpose of the study?* (e.g., to evaluate the effectiveness of a new treatment, to describe a population, to compare two groups).

1. *What is the primary purpose of the study?* (check all that apply)

T. Chandrasekhar Reddy -
(T. Chandrasekhar Reddy)
Member (J).

Deputy Registrar (Judl.)

Copy to:-

1. The Hon'ble Director, Establishment, Railway Board, Govt. of India, Ministry of Railways, New Delhi.
2. The General Manager, S.C.Rly, Rail Nilayam, Secunderab.
3. The Divisional Railway Manager(P) BG/SC, Secunderab.
4. The Senior Divisional Mechanical Engineer(DSL) Kazipet.
5. One copy to Sri. K.Lakshmi Narasimha, adv.
6. One copy to Sri. N.V.Ramana, SC for Rail
7. One spare copy.
8. Copy to D.R (J)

Rsm/-

O.A.1.26/92

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

V.C.

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:
M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

DATED: 13/3/92

ORDER/JUDGMENT:

R.A/C.A/M.A.No.

in

O.A.No.

726/92

T.C.A.No.

(W.P.No.)

Admitted and interim directions
issued.

Allowed

Disposed of with directions.

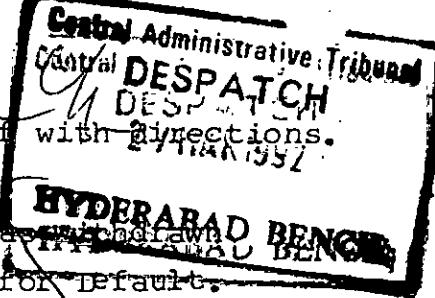
Dismissed

Dismissed

Dismissed for Default.

M.A. Ordered/Rejected

No order as to costs.



10
3
9/